<u>In the National Company Law Tribunal, New Delhi</u> Registrar

CP No. 171/2015

SECTION OF THE COMPANIES ACT: 391 & 394

In the matter of:

M/s. Priyadrshani Institute for information Technology Pvt. Ltd.

..... Petitioner

Order deliver on 05.10.2017

Coram: Shiv Ram Bairwa, Registrar

:

For the Petitioner (s) :

Shri Jawaid Hussain Khan, Advocate

Shri Nasim Anwar, Advocate

For Regional Director

None Appeared

ORDER

This matter was filed under section 391 & 394 of the Companies Act, 1956 before Hon'ble High Court of Delhi and received on transfer to this Tribunal pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7th December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The advocate for the petitioner filed two complete sets vide diary no. 1298 dated 31.7.2017. Representative of RD has already submitted that in this case no requirement to file RD report.

Today, vide diary no. 3256 the advocate for the petitioner has filed affidavit in compliance of Hon'ble High Court order dated 3.8.2016.

List the matter before the Hon'ble Principal Bench on 31.10.2017.

(Shiv Ram Bairwa) Registrar